

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
LANDMARK MOTELS AND TRAVELS PRIVATE LIMITED
OPERATING IN THE BUSINESS OF HOSPITALITY IN MUMBAI

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Landmark Motels and Travels Private Limited CIN- U55101MH2001PTC130828 PAN- AAACL7954P
2.	Address of the registered office	Karishma Chambers, near Bombay Cambridge School, AAI Colony, J B Nagar, Andheri East, Mumbai, Maharashtra - 400099
3.	URL of website	https://www.hotellegrande.com
4.	Details of place where majority of fixed assets are located	Karishma Chambers, near Bombay Cambridge School, AAI Colony, J B Nagar, Andheri East, Mumbai, Maharashtra - 400099
5.	Installed capacity of main products/ services	46 rooms, 1 Banquet (Capacity of Banquet – 30-40 Guests)
6.	Quantity and value of main products/ services sold in last financial year	Financials have not been filed for last financial year
7.	Number of employees/ workmen	66
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL: http://arck.in , under the case list “ Landmark Motels and Travels Private Limited ” Alternatively, it can be obtained by sending email at ibc.landmark@outlook.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at URL: http://arck.in under the case list “ Landmark Motels and Travels Private Limited ” Alternatively, can be obtained by sending email at ibc.landmark@outlook.com
10.	Last date for receipt of expression of interest	17 th November, 2026, Tuesday
11.	Date of issue of provisional list of prospective resolution applicants	27 th November, 2026, Friday
12.	Last date for submission of objections to provisional list	02 nd December, 2026, Wednesday
13.	Date of issue of final list of prospective resolution applicants	12 th December, 2026, Saturday
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to	17 th December, 2026, Wednesday

	prospective resolution applicants	
15.	Last date for submission of resolution plans	16 th January, 2027, Saturday
16.	Process email id to submit Expression of Interest	ibc.landmark@outlook.com
17.	Details of the Corporate Debtor's registration status as MSME	Yes



Mr. Anil Kohli

Resolution Professional

In the matter of LANDMARK MOTELS AND TRAVELS PRIVATE LIMITED

IBBI Registration No.: IBBI/IPA-001/IP-P00112/2017-2018/10219

AFA Valid Up To: 30.06.2027

Add: 409, Ansal Bhawan, 16, K.G. Marg, Connaught Place, New Delhi – 110001

Tel: 011-40078344, 45101111

Date: 17th October, 2026

Place: Mumbai



INDIA SME Asset Reconstruction Company Limited

(Subsidiary of Authum Investment & Infrastructure Limited ("AILL"))

CIN: U67190MH2008PLC181062

Registered Office: The Ruby, 11th Floor, North-West Wing, Plot No. 29, Senapati Bapat Marg, Dadar West, Mumbai – 400 028

PUBLIC NOTICE FOR E-AUCTION CUM SALE (Appendix – IV A) (Rule 8(6))

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("SARFAESI Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 ("the Rules").

Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged/charged to India SME Asset Reconstruction Company Limited (acting in its capacity as Trustee of ISARC- 2025-2026-3 Trust ("ISARC") as assignee of Fedbank Financial Services Ltd vide Assignment Agreement dated 26th September 2025 (hereinafter referred to as "Secured Creditor"), the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" and "No recourse" basis on 06th Nov 26, for recovery of an amount aggregating to Rs. 30,41,181/- (Rupees Thirty Lakhs Forty-One Thousand One Hundred & Eighty-One Only) as on 07th Oct 26 due to ISARC together with further interest, incidental expenses, costs, charges, etc. thereon, due and payable to ISARC from Najma Ajim Shekh ("Borrower") and from Ajim Usman Shaikh (hereinafter referred to as "the Guarantors/Mortgagors") (collectively referred to as "Borrower /Guarantors/Mortgagors").

Detailed description of the Immovable Assets, inspection date, reserve price and Earnest Money Deposit [EMD] shall be as follows:

Description of Property	Reserve Price	EMD
All That Piece and Parcel of Property Bearing House No. 144/B, Kudavali Tal. Murbad, Dist. Thane -421401(Regn. No. Register No. SRO Murbad 572/2023 Dt. 02/03/2023) Previous House Area Adm. 2438 Sq. Foot, Lying Situated & Constructed on Kudavali, Bearing Part of Kudavali, Murbad - 421401. Tal – Murbad, Dist. Thane - in the name of Najma Ajim Shekh	Rs. 29,62,000/- (Rupees Twenty-Nine Lakh Sixty-Two Thousand Only)	Rs. 2,96,200/- (Rupees Two Lakh Ninety-Six Thousand Two Hundred Only)

Date and Time of Inspection of property : On 30th Oct 26, between 11:00 A.M to 05:00 P.M (time)

The Last Date, time for Submission of EMD: On 05th Nov 26, up to 5.00 P.M through online mode only on website www.bankeauction.com

Date and Time of E-Auction: On 06th Nov 26, from 11:00 A.M to 01:00 P.M (time) with auto – extension of five minutes each in the event of bids placed in the last five minutes

Auction will be conducted "Online" through the ISARC'S-approved service provider C1 INDIA PVT LTD, Udyog Vihar, Phase 2, Gulf Petrochem building No. 301 Gurgaon Haryana. Pin 122015.

Help Line No. +91-124-4302020/21/22/23/24 or +91 9594597555,

Help Line e-mail ID: Support@bankeactions.com, For bidding, log on to Website <https://www.bankeactions.com>

Contact person/Contact Number : Mr. Mitu Muduli Mob: 9867670416.

For detailed terms and conditions of the sale, please refer to the link provided on website of India SME Asset Reconstruction Company Ltd. i.e. www.isarc.in

SD/-
Authorized officer,
India SME Asset Reconstruction Company (ISARC) Limited
(Subsidiary of Authum Investment & Infrastructure Limited ("AILL"))
Acting in its capacity as trustee of ISARC 2025-2026-3 Trust

Date : 17.10.2026
Place : Mumbai



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Detailed description of the Immovable Assets, inspection date, reserve price and Earnest Money Deposit [EMD] shall be as follows:

Description of Property	Reserve Price	EMD
*All that premises of Flat No. 402, admeasuring 632 Sq. Ft. (Built-up), on 04th Floor, B-Wing, in the building named as "Sun Rise Hills" constructed on property bearing Survey No.17,07, Plot No.10 and Plot No.11, lying, being and situate at Village Dahivali tarfe Need, Tal. Karjat, Dist. Raigarh, Sub – Registration Karjat.	Rs. 26,00,000/- (Rupees Twenty-Six Lakh Only)	Rs. 2,60,000/- (Rupees Two Lakh Sixty Thousand Only)

Date and Time of Inspection of property : On 30th Oct 26, between 11:00 A.M to 05:00 P.M (time)

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Auction will be conducted "Online" through the ISARC'S-approved service provider C1 INDIA PVT LTD, Udyog Vihar, Phase 2, Gulf Petrochem building No. 301 Gurgaon Haryana. Pin 122015.

Help Line No. +91-124-4302020/21/22/23/24 or +91 9594597555,

Help Line e-mail ID: Support@bankeactions.com, For bidding, log on to Website <https://www.bankeactions.com>

Contact person/Contact Number : Mr. Mitu Muduli Mob: 9867670416.

For detailed terms and conditions of the sale, please refer to the link provided on website of India SME Asset Reconstruction Company Ltd. i.e. www.isarc.in

SD/-
Authorized officer,
India SME Asset Reconstruction Company (ISARC) Limited
(Subsidiary of Authum Investment & Infrastructure Limited ("AILL"))
Acting in its capacity as trustee of ISARC 2025-2026-3 Trust

Date : 17.10.2026
Place : Mumbai



RBL BANK LTD.

Registered Office: 1st Lane, Shahupuri, Kolhapur - 416001

National Office: 9th Floor, Techniplex-I, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062

Actual Physical Possession Notice (For Immovable Property) Rule 8(1)

Whereas, the undersigned being the Authorized Officer of RBL BANK LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice to the borrowers and have called upon them to repay the amount mentioned in the notice in the aforesaid Loan Account Nos. within 60 days from the date of receipt of the said notice (the details of loan accounts, Borrowers details, 13(2) Notice date and 13(2) Notice amount is specifically mentioned in the below mentioned table)

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the Actual Physical Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules on (the date mentioned in below mentioned table).

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of RBL BANK LTD for an above-mentioned amount and interest thereon.

Loan Account and Borrowers Details	Description of Mortgaged Property				
1) Mrs. Mamta Ramsingh Chavan (Applicant & Mortgagor) 2) Mr. Ramsingh Ratansingh Chavan (Co-Applicant) Address of Correspondence 1) Flat No. 603, Shaninath Enterprises, Plot No. 109, Sector 14, Talaja, Raigad, Talaja Maharashtra, - 410 208. 2) Flat No. 401, 4th Floor Vimal CHSL, Plot No. 05, Katrap, Near Nikanith Hills, Off Proposed Panvel Highway, Survey No. 13, Hissa No. 03 at village Shirgaon, Badlapur District Thane 421 503 <table><thead><tr><th>Loan Account No</th><th>Loan Amount</th></tr></thead><tbody><tr><td>809008560468</td><td>Rs.27,00,000/-</td></tr></tbody></table> NPA Date : 04/09/2025 13(2) Notice dated : 20/11/2025 13(2) Notice amount : Rs. 27,27,300/- Physical Possession Date : 14-10-2026 Your attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets i.e. property mentioned hereinbefore by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by our bank. Place : Mumbai Date : 16.10.2026	Loan Account No	Loan Amount	809008560468	Rs.27,00,000/-	Description of Mortgaged Property: Property Owned by Mrs. Mamta Ramsingh Chavan All the piece and parcel of Residential Property bearing Flat No. 401, 4th Floor, Vimal Cooperative Housing Society Limited (CHSL) admeasuring about 635 Sq. ft., Plot No. 05, Katrap, Near Nikanith Hills, Off Proposed Panvel Highway, Survey No. 13, Hissa No. 03 at village Shirgaon, Ambemath (East), District Thane 421 503, building bounded and surrounded by... On or towards East: Open Area/ Building / Internal, On or towards South: Internal Road, On or towards West: Vardhaman Heights, On or towards North: Jay Hari Om Building.
Loan Account No	Loan Amount				
809008560468	Rs.27,00,000/-				

SD/-
RBL Bank Ltd.
Authorized Officer



INDIA SME Asset Reconstruction Company Limited

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Detailed description of the Immovable Assets, inspection date, reserve price and Earnest Money Deposit [EMD] shall be as follows:

Description of Property	Reserve Price	EMD
All That piece and parcels of residential flat bearing, admeasuring about 465.00 Sq. Feet or 43.21 Sq. Meter Flat No. 508 Built Up situated on Fifth Floor of and RCC building known as "ROYAL GARDEN" being constructed on land bearing Survey No. 43 Hissa No.11, at Majje Narpoli Dist. Thane having Municipal House No. 761, Narpoli, Bhiwandi, Dist. Thane, 421308 and which is situated within the limits of Bhiwandi Nizampur City Municipal Corporation Bhiwandi, Dist. Thane, within the Registration district of the District Registrar of Assurances, Thane and within the registration sub-district of sub Registrar of Assurances, Bhiwandi. - in the name of Sajid Mohd. Haroon	Rs.19,44,000 /- (Rupees Nineteen Lakh Forty-Four Thousand Only)	Rs. 1,94,400/- (Rupees One Lakh Ninety-Four Thousand Four Hundred Only)

Date and Time of Inspection of property : On 30th Oct 26, between 11:00 A.M to 05:00 P.M (time)

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Contact person/Contact Number : Mr. Mitu Muduli Mob: 9867670416.

For detailed terms and conditions of the sale, please refer to the link provided on website of India SME Asset Reconstruction Company Ltd. i.e. www.isarc.in

SD/-
Authorized officer,
India SME Asset Reconstruction Company (ISARC) Limited
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Acting in its capacity as trustee of ISARC 2025-2026-3 Trust

Date : 17.10.2026
Place : Mumbai



LIC HOUSING FINANCE LTD

LIC HOUSING FINANCE LIMITED

4th Floor, Jeevan Prakash Building, PM Road, Fort, Mumbai - 400 001

DEMAND NOTICE

Under Section13(2) of Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002) (SARFAESI Act, 2002)

Notice is given to you the below-mentioned Notices at Sr. No. 1 & 2 that the envelopes containing the notice issued by the Authorized Officer of LIC Housing Finance Ltd., (‘LICHFL’) u/s 13(2) of the SARFAESI Act by Regd. Post A/D, have been returned undelivered by the Postal authorities for reasons mentioned thereon.

Notice is therefore hereby served to you Notices vide Rule 3 of the Security Interest (Enforcement) Rules, 2002 that you had availed housing loans mentioned against your names below end on account of defaults committed by you in payment of the EMIs (composing of principal and interest), ‘Accounts have been classified as’ Non performing Assets’ in accordance with the guidelines issued by Reserve Bank of India as such you Notices are hereby called upon to pay the entire outstanding amount mentioned in column 6 against you Notices’s name together with further interest till payment within 60 days from the publication of this notice, falling which LICHFL shall take possessions of the secured (mortgaged) assets under the provisions of the SARFAESI Act with right to transfer by way of sale, lease and to appoint any person to manage the said assets without prejudice to any other remedy available to LICHFL. The amounts realized from exercising the powers as above will firstly be applied to wards all costs, charges and expenses which are incurred and expenses incidental thereto and secondly applied towards discharge of dues as mentioned against you Notices names below with contractual interest till the date of actual realization and residue if any shall be paid to you after the entire dues of LICHFL are recovered in full, If the dues are not fully recovered with the proceeds in the course of exercise of the said powers against the secured assets, we reserve outright to proceed against you before DRT/Courts for recovery of balance amount of dues along with all other incidental expenses. The undersigned is the duly authorized officer to issue this notice and exercise powers u/s 13 as aforesaid. This public notice is to be treated as notice u/s 13(2) of the SARFAESI Act, 2002.

Sr. No.	Loan Account No.	Name of Borrowers	Description of secured Asset.	Demand Notice Issue Date	Loan Availed (disbursed)	O/s Aml. as on Demand Notice Date,i.e total o/s aml.
1	6001040000506	MR/MRS. VILAS SUDAM THORAT MR/MRS. VIJAYALAXMI VILAS THORAT	Flat No. A/401, 4 th Floor, Shubh Vastu Building, S. No. 143, H. No. 3 & 4, Panvel Highway, Village Shirgaon, Tq. Badlapur, Dist. Thane, Maharashtra– 421 503.	09-10-2026	Rs.34,50,000.00/-	Rs.34,64,794.22/-
2	610400005292	MR/MRS. KHISIM DAYANAND KATHAR MR/MRS. AKSHA SURESH KORI MR/MRS. SURESH KORI	Flat No. 201, 2 nd Floor, Wing B, Sheetal Unique, Oldsurvey No. 733, Near MTNL Office, Sheetal Nagar, Village Bhayander No.1, Mira Road (East), Dist. Thane, Maharashtra– 401 107.	09-10-2026	Rs.23,00,000.00/-	Rs.20,32,837.61/-
3	610400006947	MR/MRS. FARZANA SHAMMEM QURESHI MR/MRS.SAZRA MOHAMMAD SHAMIM QURESHI	Room No. A-05, Malvani Krushnasthan CHSL, Plot No. 60, MHADA Complex, Survey No. 263, C.T.S.No. 3525A, Malwani, Malad (West), Mumbai, Maharashtra– 400 064.	09-10-2026	Rs.39,90,000.00/-	Rs.39,80,558.28/-
4	612300002257	MR/MRS. NANDA SUNIL SHEDGE MR/MRS. SUNIL HARISCHANDRA SHEDGE	Flat No. 105, 1 st Floor, Building No.1, Gomi Avenue CHSL, Building Type A, Survey No. 232, Hissa No.3 (Part), Sahakar Nagar, Near Swami Samartha Math Temple, Near Salt And Pepper Restaurant, Pokhran Road No.1, Majiwade, Thane (West), District Thane, Maharashtra– 400 606.	09-10-2026	Rs.7,20,605.00/-	Rs.6,48,064.39/-
5	612300002322	MR/MRS. TUSHAR SATISH JADHAV MR/MRS. TANUJA TUSHAR JADHAV	Flat No. 104, 1 st Floor, E- Wing, Platinum Sagar Jewel Building, Survey No.5, Hissa No.9, Village Jovelvi, Badlapaur, District Thane, Maharashtra– 421 503.	09-10-2026	Rs.20,00,000.00/-	Rs.16,92,244.90/-
6	612300003777	MR/MRS. YOGESH ANANDA PATIL	Flat No. 8, 2 nd Floor, New Abhay Villa CHSL, Plot No.5, Survey No. 22, Hissa No. 9, Mouje Kulgaon, Taluka Ambemath, District Thane, Maharashtra– 421 503	09-10-2026	Rs.21,00,000.00/-	Rs.21,05,363.30/-
7	6001050003088	MR/MRS. GANESH R. TAPASE MR/MRS. MANISH GANESH TAPASE	Flat No. 1611, 16 th Floor, Building No.2, Iris, Balaji Classica, Survey No.32, Hissa No.2, Survey No.33, Hissa No.1.2, Survey No. 124, Hissa No.1, Mouje Usarghar, Taluka Kalyan, District Thane, Maharashtra– 421 204.	09-10-2026	Rs.16,42,623.00/-	Rs.16,08,098.13/-
8	6001130006136	MR/MRS. PRAFUL DAYALJI BAHADURE MR/MRS. SUJATA DALAPATRAO RAUT	Apartment No. 103, 1 st Floor, Anusaya Ashirwad, Plot No. 35 & 36, Khasra No. 159, P.S.K. No.12, Mouza Godhani (Railway), Tahsil Nagpur (Rural), District Nagpur, Maharashtra– 441 111.	09-10-2026	Rs.27,55,000.00/-	Rs.28,13,602.08/-
9	612100001348	MR./MRS. RAMESH CHANDRA MATHUR	Flat No. 203, 2 nd Floor, Building No.6, Uran Park CHSL, Near Mora Road, Opposite Sangam Talkies S. No. 138 & 139, H. No. 1+2+3B, Village Bori Uran, Tq. Uran, Dist. Raigad, Maharashtra– 400 702.	09-10-2026	Rs.15,00,000.00/-	Rs.8,41,728.95/-
10	612100002332	MR./MRS. RAMESH CHANDRA MATHUR	Flat No. 102, 1 st Floor, Building No.4, Uran Park CHSL, Near Aakassha Society, Off Mora Road, S. No. 138 & 139, H. No. 1+2+3B And 2+3+4/A-1, Village Bori Pakhadi, Tq. Uran, Dist. Raigad, Maharashtra– 400 702.	09-10-2026	Rs.15,00,000.00/-	Rs.14,69,979.50/-
11	6001110002127	MR/MRS. SHRAVAN CHETAN SINGH MR/MRS. NEELAM	Flat No. D/301, 3 rd Floor, D-wing, Building No.3, Shiv Darshan, Shiv Darshan Building No.3 CHSL, Survey No. 32, Hissa No. 3, Ostwal Nagari, Near Shiv Mandir And Jyot CHS, Ostwal Nagari Road, Vialge More, Nallasopara, Taluka Vasai, District Palghar, Maharashtra– 401 209.	09-10-2026	Rs.25,00,000.00/-	Rs.25,12,089.89/-
12	611100002710	MR/MRS. PRABHA HARIDUTT RIKHADI MR/MRS.NAVIN HARIDUTT RIKHADI	Flat No. 204, 2 nd Floor, E-Wing, Anand Dham CHSL, Survey No. 106, Old Survey No. 75, Sanyukt Nagar, Achole Cross Road, Village Achole, Nallasopara (East), Taluka Vasai, District Palghar, Maharashtra– 401 209.	09-10-2026	Rs.19,00,000.00/-	Rs.16,80,427.06/-
13	611100004020	MR/MRS. PRATIBHA AMBADAS WARGHAT MR/MRS. GAURAV CHITRENDARNATH VASISHT	Flat No. 1402, 14 th Floor, 4B- Wing, J. P. North Elara Building, Survey No. 110/2 (Part), In Front of R. N. A. Complex, Vinay Nagar, Mira Road (East), Taluka And District Thane, Maharashtra– 401 107.	09-10-2026	Rs.35,68,000.00/-	Rs.34,36,540.54/-
14	611100005884	MR/MRS. BIMAL NASKAR	Flat No. 405, 4 th Floor, A-Wing, Building No.3, Type A Building, Kanti Atharva, Central Park Complex, Gat No. 224, 226/2/3, Mouje Makane, Taluka and District Palghar, Maharashtra– 401 102.	09-10-2026	Rs.17,69,674.00/-	Rs.16,33,999.54/-

Date : 17/10/2026
Place : Mumbai

Authorised Officer
LIC HOUSING FINANCE LIMITED

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC) and Registrar of Companies, Mumbai, 100, Everest, Marine Drive, Netaji Subhash Chandra Bose Rd, Dhhus wadi, Churghatga, Mumbai, Maharashtra 400002 that **SPS CONSULTANTS INSURANCE BROKERS LLP (LIPIN: AAE-9140)**, the Limited Liability Partnership is to be converted into **SPS CONSULTANTS INSURANCE BROKERS PRIVATE LIMITED** may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by Shares.

2. The Principal objects of the Company are as follows: To carry on business as insurance brokers and agents, and as underwriting agents in all classes of insurance business, and as insurance advisers, pensions advisers, consultant assessors in compliance with requirements under IRDA.

3. A copy of the draft memorandum and article of association of the proposed company may be inspected at the office at 66, Tamarind Lane, 4/5, Haji Kasam Building, 1st Floor, Fort, Mumbai City, Mumbai, Maharashtra, India, 400001.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin – 122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 17th day of October 2026.

Name(s) of Applicant: FOR SPS CONSULTANTS INSURANCE BROKERS LLP.

1. SANDEEP PRAMOD SHAH

2. HRIMA SAURABH CHITALIA

3. RINA SANDEEP SHAH

4. KALPANA PRAMOD SHAH



INDIA SME ASSET RECONSTRUCTION CO. LTD.

Regl. Off. : The Ruby 11th Floor, North – West Wing, Plot No 29, Senapati Bapat Marg, Dadar (West) Mumbai – 400028.

POSSESSION NOTICE

As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002

The borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed financial assistance/loan from Fedbank Financial Services Limited ("Original Lender"). The said loan, together with all underlying security interest and all rights, title and interest of the Original Lender therein, was assigned by the Original Lender under the provisions of the SARFAESI Act, 2002, in favour of India SME Asset Reconstruction Company Limited("ISARC"), acting in its capacity as the Trustee of ISARC- 2025-2026-3 Trust, vide Assignment Agreement dated 26th September 2025.

Whereas: The undersigned being the Authorised officer of India SME Asset Reconstruction Company Limited("ISARC") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notices dated 11-06-2026** calling upon the borrowers/co-borrowers/guarantors/mortgagors **DHANANJAY SUDHIR DATAR & SUKHA SUDHIR DATAR & SUDHIR MAHADEV DATAR** to repay the amount mentioned in the notice being **Rs.16,29,018 (Rupees Sixteen Lakh Twenty Nine Thousand and Eighteen Only)** with further interest and costs within 60 days from the date of receipt of the said notices.

The borrowers/co-borrowers/guarantors/mortgagors having failed to repay the amount, notice is hereby given to them and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 rules on this **14th day of October of the year 2026.**

The borrowers/co-borrowers/guarantors/mortgagors' attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem secured assets.

The borrowers/co-borrowers/guarantors/mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **India SME Asset Reconstruction Company Limited("ISARC")** for an amount of **Rs. 16,73,307/- as on dated 31-06-2026 (Rupees Sixteen Lakh Seventy Three Thousand Three Hundreds Seven Only)** and interest thereon.

DESCRIPTION OF IMMOVABLE PROPERTY

All The Piece And Parcel Of Bearing No. 10, On The Second Floor, Admeasuring 490 Square Feet i.e. 45.53 Square Meters (built Up Area), In The Society Known As "new Diamond Co-operative Housing Society Ltd.", Sunder Nagar, Virar (west), Constructed On N.A. Land Bearing Survey No. 363, Lying Being And Situated At Village Bolin, Tal. Vasai, Dist. Palghar, Within The Area Of Sub-registrar Of Vasai No. 1 To 6.

Authorized Officer
Date : 14.10.2026
Place : Palghar India SME Asset Reconstruction Company Ltd



बैंक ऑफ बड़ौदा

Bank of Baroda

MATUNGA EAST BRANCH :

E-211, Dinesh Mahal, Dr. Ambedkar Road, Matunga (East), Mumbai - 400019, Maharashtra, India

Appendix IV POSSESSION NOTICE (Rule-8 (1)) (For Immovable Property)

Whereas, The under signed being the Authorized Officer of **Bank of Baroda** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated 25-11-2024** calling upon the borrower/mortgagor/guarantor **Mr. Mohammed Hanifa Shaikh, Mr. Abdul Salam Mohammed Hanifa Shaikh, and Mr. Mohd. Pasha Syed** to repay the amount mentioned in the notice being **Rs.16,00,435.00 (Rupees Sixteen Lakh Four Hundred Thirty Five Only)** as on **25-11-2024** plus unapplied interest and other charges if any till the date of realization interest at the contractual rate on the aforesaid mount and incidental expenses/cost, charges etc. incurred/ to be incurred within 60 days from the date of receipt of the said notice.

The borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules, 2002 on this **15th day of October, 2026.**

The Borrower/Mortgagor/Guarantor mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Matunga East Branch** for an amount **Rs.16,00,435.00 (Rupees Sixteen Lakh Four Hundred Thirty Five Only)** and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Residential Flat No. 502, admeasuring 698 sq. ft. built up area at 5th Floor, in the building known as "Ryvan View" situated at Plot No. 25, Phase-II, Nade-Nawade, Taluka Panvel, Dist. Raigad, Having boundaries as: North: Plot No. 26, South: 15 meter wide road, East: Plot No.43, West: 15 meter wide road. Standing In the Name Mr. Mohammed Hanifa Shaikh.

SD/-
Place: **Nawade, Panvel**
Date: **15-10-2026** Authorised Officer
Bank of Baroda

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR LANDMARK MOTELS AND TRAVELS PRIVATE LIMITED OPERATING IN THE BUSINESS OF HOSPITALITY IN MUMBAI (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & City/ LLP No.	Landmark Motels and Travels Private Limited CIN: U55101MH2001PTC130828 PAN: AAAL2954P
2. Address of the registered office	Karishma Chambers, near Bombay Cambridge School, AI Colony, J B Nagar, Andheri East, Mumbai, Maharashtra - 400099
3. URL of website	https://www.hotellegenda.com
4. Details of place where majority of fixed assets are located	Karishma Chambers, near Bombay Cambridge School, AI Colony, J B Nagar, Andheri East, Mumbai, Maharashtra - 400099
5. Installed capacity of main products/ services	46 rooms, 1 Banquet (Capacity of Banquet – 30-40 guests)
6. Quantity and value of main products/ services sold in last financial year	Financials have not been filed for last financial year
7. Number of employees/ workmen	66
8. Further details including last available financial statements (with schedules) of two years. Lists of creditors are available at URL:	URL: http://arck.in , under the case list "Landmark Motels and Travels Private Limited" Alternatively, it can be obtained by sending email at ibc.landmark@outlook.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at URL: http://arck.in under the case list "Landmark Motels and Travels Private Limited" Alternatively, can be obtained by sending email at ibc.landmark@outlook.com
10. Last date for receipt of expression of interest	17th November, 2026, Tuesday
11. Date of issue of	

